

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
ORIGINAL APPLICATION No.3 OF 2021**

IN THE MATTER OF:

Tribunal on its own motion SuoMotu based on the News item in the Hindu Newspaper, edition dated 06.12.2020, under the caption " Lake encroachment in full swing at Mazid Banda."

...Applicant(s)

-Vs-

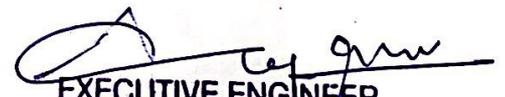
Union of India ,rep .by its Secretary,
and 6 Ors.

...Respondent(s)

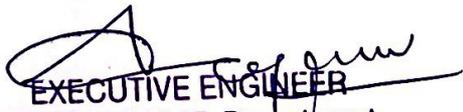
REPORT FILED BY THE 4TH RESPONDENT

I, A.Narayana ,B.Tech,S/o Rajaiah, aged about 57 years, Working as Executive Engineer,North Tanks Division ,I & CAD Department ,BudhaBhavan ,3rd floor ,Hyderabad do hereby solemnly and sincerely affirm and state as follows:-

1. It is submitted that based on the news item in "The Hindu" News paper edition Dt:06.12.2020 under the caption "Lake Encroachment in full swing at Mazid Banda". The suomotu case was registered in Hon'ble NGT and few directions were issued on 25/5/22 to find out the persons who were dumping and blocking the free flow of water and initiate criminal prosecution against them before the next date of hearing and also directed the authorities to remove the debris found within the Masidbanda lake.


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Irrigation & CAD Department
North Tanks Division
HYDERABAD.

2. In this regard, a Joint inspection was conducted on 15/7/2022 with Revenue and Town planning officials to implement Hon'ble NGT's directions to identify the persons who were involved in dumping of gravel and obstructing the free flow of surplus course from Kudikunta to Gopicheruvu.
3. It is further submitted that invoking the provisions of AP Irrigation Act(Telangana area) , 1357 Fasali action was initiated and the officials tried to restore the surplus course, the pattadars of the land falling in the FTL area of the Mazidbanda had opposed the same. The department officials had identified the vehicles that belonged to M/s Aparna Constructions which were used for filling of the lake bed area. One vehicle bearing reg no AP-09 y 1942 has been seized. The Pattadars also created a Law and order problem. As such a police complaint was lodged at Gachibowli P.S and a FIR was registered in Cr.no.789/2022, Dt:18.07.2022 under section 427, 447 r/w sec 3 of PDPPA Act in order to initiate criminal prosecution against the culprits who were involved in above offence.
4. Further, it is submitted that a Writ petition was filed in W.P.No. 11211/2019 by the land owner Sri M.Raju Yadav questioning the FTL draft notification uploaded in HMDA bearing no 1404/HMDA/EE-L&P/2013-14 Dt: 23.02.2014 which is pending before Hon'ble High court of Telangana.
5. The photographs showing the vehicle used for dumping of debris and persons opposed to restore the surplus nala are enclosed herewith.

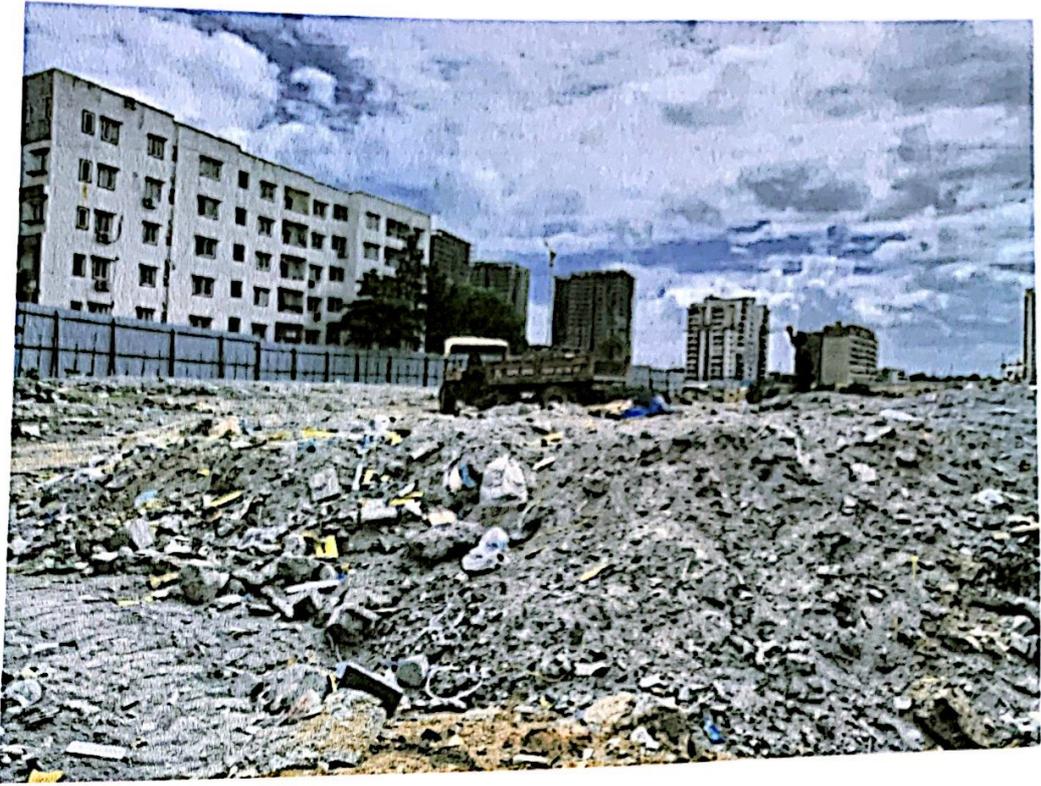

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6. Removal of obstruction in Surplus course at Masidbanda lake:-




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7. Dumping of debris by Tractor in the FTL area of lake:-



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8. Objection from Pattadars on removal of obstruction in surplus Course:-



9. It is submitted that after the earlier order dt 25/5/2022 from Hon'ble NGT, this Respondent has initiated action and has seized the vehicle which was involved in dumping of debris in the lake area and has also registered a case against the pattadars who were preventing the officials from performing their duties.
10. For the reasons stated above, it is humbly prayed that this Hon'ble Tribunal may be pleased to consider the Report and pass appropriate orders to the facts and circumstances of the case and thus render Justice.

Dated at Hyderabad on this the 30th day of July, 2022.

Respondent No.4


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